

5th December, 2002

Notification NO.78/2002-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise & Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance, Department of Revenue No. 16/2002-Customs (N.T.), dated the 7th March, 2002, namely :-

(i) "In the Table annexed to the said notification, Sl. Nos.11 to 19 and entries relating thereto shall be omitted".

(ii) The Sl. No. 20 and entries relating thereto shall be substituted namely:-

(1)	(2)	(3)
"11.	Commissioner of Customs (Appeals), Jamnagar	Commissioner of Customs (Preventive), Jamnagar".

D.S. Garbyal

Under Secretary to the Government of India

F.No. 437/8/2001-Cus.IV

Note:- The principal notification No. 16/2002-Customs (N.T.), dated the 7th March, 2002 was published in the Gazette of India Extraordinary Part II, Section 3, sub-section (i), dated the 7th March, 2002 under G.S.R. No. 172 (E) and was amended vide notification no. 37/2002-Cus. (N.T.), dated the 13th June, 2002 published in the Gazette of India Extraordinary Part II, Section 3, sub-section (i), dated the 13th June, 2002 under G.S.R. No. 429 (E).